

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/7962 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,

The District & Sessions Judge
Bajali, Pathsala

Dated Guwahati, the 16th September, 2022

Sub:- **Permission to avail LTC**

Ref:- Your letter No. DJ/BAJ/2022/947 dated 07.09.2022

Madam,

With reference to the above, I am directed to inform you that Smti Barnani Goswami, Chief Judicial Magistrate, Bajali, Pathsala has been allowed to visit Kulu-Manali via Chandigarh by availing LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 03.10.2022 to 09.10.2022 along with her 4 (four) family members (subject to fulfilling the criteria as dependent family members and granting her leave from your end) by the shortest possible route, as per existing Rules.

Smti Goswami may be informed accordingly.

Thanking you.

Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7963-7966 /A, dated 16/9/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Barnani Goswami, Chief Judicial Magistrate, Bajali, Pathsala with reference to her letter No. CJM/BAJ/2022/352 dated 05.09.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)